

of GVA manufacturing is given below:—

*GVA Manufacturing at constant prices (2011-12)*

(₹ in crores)		
Year	GVA at Basic Prices	Growth Rate (in per cent)
2014-15	16,89,504	8.3
2015-16	18,72,115	10.8
2016-17	20,19,927	7.9

(c) to (e) The Government is continuously taking steps to facilitate industrial production and growth. These *inter alia*, include 'Make in India' initiative under which thrust sectors have been identified to provide a push to manufacturing in India, 'Startup India' initiative and 'Ease of Doing Business'. Steps taken to improve ease of doing business include simplification and rationalisation of existing rules and introduction of information technology, setting-up of an Investor Facilitation Cell, launch of e-biz Portal and liberalising policy for industrial licensing. Foreign Direct Investment (FDI) policy and procedures have been simplified and liberalised progressively. The industrial performance measured in terms of Index of Industrial Production (IIP) reflects movements in production of manufacturing, mining and electricity with base year 2011-12. As per IIP, the annual growth rate of industrial sector is 5.0 % in 2016-17 compared to growth of 3.4% in 2015-16.

**De-notification of SEZs in States**

1126. SHRI RAJ BABBAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has given approval for de-notification of the Special Economic Zones (SEZs) in some States and if so, the details thereof and reasons therefor;

(b) whether in some States where SEZs were approved, land acquired for the purpose was never used for SEZs and instead has been used for real estate purpose;

(c) if so, details of such instances and whether the purpose of SEZs has been defeated by land conversion for real estate purpose;

(d) whether Government has taken any action/proposes to take any action in this regard; and

(e) if so, details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) As on 30th June, 2017, on the request of the Special Economic Zone (SEZ) Developers, the Board of Approval (BoA) on SEZs has approved 81 cases of de-notification of SEZs subject to the refund of all duties and tax benefits availed by the SEZ Developer and on receipt of 'No-objection' from the concerned State Government. Details of the State/UT-wise number of de-notification of SEZs approved by BoA are given in the Statement (*See below*). The reasons given for these request for de-notification include economic slowdown, poor market response, lack of demand for SEZ space and change in the fiscal incentive regime for SEZs, etc.

(b) to (e) Land is a State subject. The Board of Approval (BoA) on SEZs considers only those proposals for setting-up of new SEZs, which have been duly recommended by the State Governments. It is within the purview of the concerned State Government to ensure that the utilization of such de-notified land is as per their laws/guidelines. However, Department of Commerce had advised all State Government on 13.09.2013 to ensure that de-notified land of SEZs would be utilized towards creation of infrastructure which would sub-serve the objective of the SEZ as originally envisaged.

#### *Statement*

##### *State/UT-wise number of de-notification of SEZs approved by Board of Approval*

State/UT	De-notification (as on 30.06.2017)
1	2
Andhra Pradesh	3
Dadra and Nagar Haveli	2
Delhi	1
Gujarat	9
Haryana	12
Karnataka	4
Kerala	1

1	2
Madhya Pradesh	4
Maharashtra	20
Odisha	2
Rajasthan	3
Tamil Nadu	6
Telangana	7
Uttarakhand	2
Uttar Pradesh	1
West Bengal	4
GRAND TOTAL	81

#### **Credit guarantee Fund for startups**

1127. SHRI T. G. VENKATESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government proposes to introduce Credit Guarantee Fund that will enable Startups to get collateral free loans for their business purposes;

(b) if so, the details thereof; and

(c) the details of the norms and pre-conditions of this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Government is formulating a Credit Guarantee Scheme for Startups (CGSS) with a corpus contribution of INR 2000 crores that will enable Startups to raise loans without any collateral for their business purposes. The proposed scheme will provide credit guarantee upto INR 500 lakhs per case inclusive of term loan, working capital or any other instrument of assistance extended by Member Lending Institutions (MLIs) to finance an eligible borrower *i.e.* a Startup recognized by Department of Industrial Policy and Promotion (DIPP).

(c) The main norms and pre-conditions of the CGSS are as follows:—